

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 243 - of - 1995

DATE OF ORDER: - 14th February, 1997

BETWEEN:

P.KAMALA

.. APPLICANT

AND

Union of India rep. by

- 1: The Chief Project Manager (Con),
S.E.Railway, Visakhapatnam,
2. The Divisional Railway Manager,
S.E.Railway, Visakhapatnam,
2. The Chief Administrative Officer (Projects),
S.E.Railway,
Bhubaneswar (Orissa).
4. The Divisional Railway Manager,
S.E.Railway, Kharagpur.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. Y.SUBRAHMANYAM

COUNSEL FOR THE RESPONDENTS: Mr.D.F.PAUL, Addl..CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.V.Bhimanna for Mr.D.F.Paul, learned standing counsel for the respondents.



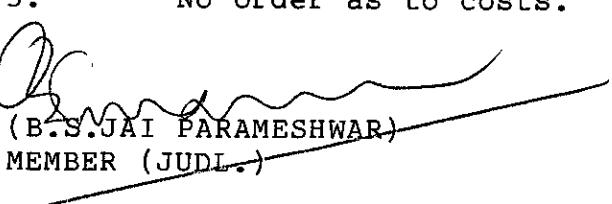


2. The husband of the applicant in this OA was engaged as Casual Labourer with effect from 16.4.70 under the Blocks Signal Inspector, Railway Electrification, S.E.Railway, Panskura (W.B.). It is stated tht he attained temporary ^astatus in due course and expired on 28.8.77 while he was in the temporary status Casual Labour Khalasi.

3. This OA is filed praying for direction to the respondents to grant her family pension, DCRG and consequential payment of arrears of pension, Dearness relief etc.

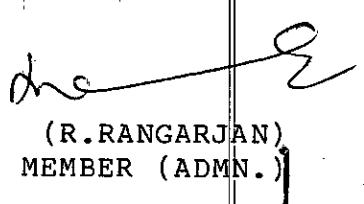
4. The contentions and the prayer in this OA are same as the contentions and prayer raised in OA 1289/96 decided on 10.1.97. For the reasons stated in OA 1289/96, this OA is also liable to be dismissed and accordingly it is dismissed. However, this dismissal will not stand in the way of the applicant herein for filing a representation to the appropriate authority to grant her family pension taking recourse to Rule 107 of the Miscellaneous Chapter XII of the Railway Servants (Pension) Rules, 1993 as a measure of social justice. If such a representation is received, the authority may consider the same in accordance with the rules.

5. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

14(18)

DATED:- 14th February, -1997
Dictated in the open court.


(R.RANGARJAN)
MEMBER (ADMN.)

24.2.97
Dr. Deep Jitwar (7)

Copy to:-

1. The Chief Post Manager(Cen), Union of India, S.E.Rly, Visakhapatnam.
2. The Divisional Railway Manager, S.E.Rly, Visakhapatnam.
3. The Chief Administrative Officer(Projects), S.E.Rly, Bhubaneswar(Orissa).
4. The Divisional Railway, S.E.Rly, Khargapur.
5. One copy to Sri. Y.Subrahmanyam, advocate, CAT, Hyd.
6. One copy to Sri. D.F.Paul, SC for Rlys, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One copy to Deputy Registrar(A), CAT, Hyd.
9. One spare copy.

Rsm/-

25/3/97
TYPED BY
COMPARED BY
CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
AND
THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 14/2/97

Order/Judgement
R.P.C.P./M.A.NO.

O.A.NO. 2252/95
in

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH

13 MAR 1997

हैदराबाद आयोड
HYDERABAD BENCH